GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:2826 ANSWERED ON:07.02.2014 INDECENT REPRESNTATION OF WOMEN Siddeswara Shri Gowdar Mallikarjunappa

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to amend the laws pertaining to the prevention of projection of women in an obscene manner;
- (b) if so, the details thereof;
- (c) whether sending of multimedia messages through mobiles, e-mails, television telecasts, advertisements and writings published in newspapers and magazines and paintings, etc. are proposed to be covered in the said amendment;
- (d) if so, the details thereof; and
- (e) the time by which the said law is likely to be amended and implemented?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (e): The Indecent Representation of Women (Prohibition) Amendment Bill, 2012 containing certain amendments including broadening the scope of law to cover audio visual media and material in electronic form and strengthening penalty provisions has been introduced in Rajya Sabha and Rajya Sabha has referred the Bill to Parliamentary Standing Committee for consideration.